## Form of Inventory of Articles left in Safe Custody

The follo	owing inventory of articles left in sa	afe custody w	ith	Branch
of	Bank, by Sh	nri/ Smt./ Kun	າ	(deceased),
under a	n agreement/ receipt number	dated	was taken on this	S
day of _	two thousand	<del> </del>		
Sr. No.	Description of Articles in Saf	e Custody	Other identifying pa	rticulars, if any
1				
2				
3				
4				
5				
6				
7				
8				
(i) Nom Legal H	inee or Legal Heirs or Person m leirs	nandated by	Nominee (including N	linor Nominee)/
_	nt./ Kum			
	3		(Si	gnature)
Shri/ Sn	nt./ Kum			
Address			(Sig	gnature)
(ii) Witr	ness(es)			
Shri/ Sn	nt./ Kum			
Address	S		(Si	gnature)
Shri/ Sn	nt./ Kum			
Address	3		(Sign	nature)
(iii) On	behalf of Bank			
Custodi	an:			

Shri/ Smt./ Kum.		
Address	(Signature)	
Bank employee other than Custodian: Shri/ Smt./ Kum.		
Address		
ACKNOWLEDGEN	MENT	
*I, Shri/ Smt./ Kum mandate holder	nominee/ legal heir/	
*We, Shri/ Smt./ Kum.		
	legal heirs, and	
Shri/ Smt./ Kum.		
	surviving hirers	
hereby, acknowledge the receipt of the articles kept out in the above inventory.	in the safe custody comprised in as set	
Shri/ Smt./ Kum		
(Legal Heir/ Mandate Holder)		
Shri/ Smt./ Kum.	Signature	
Shri/ Smt./ Kum.	Signature	
Shri/ Smt./ Kum.	Signature	
Date and Place		
(*Delete whichever is not applicable)		